

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Thursday, 1st December, 1955

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

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Shri M. L. Dwivedi: (Hamirpur Distt.): On a point of order, Sir, yesterday during.....

Mr. Speaker: Let the formal business be done. Then, I shall hear him.

PAPERS LAID ON THE TABLE

The Minister of Commerce and Industry and Iron and steel (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

- (1) (a) Report (1955) of the Tariff Commission on the Piston Assembly (Pistons, Piston Rings and Gudgeon Pins) Industry;
- (b) Ministry of Commerce and Industry Resolution No. 79(1)TB/55 dated the 23rd November, 1955;
- (c) Ministry of Commerce and Industry Notification No. 79(1)TB/55 dated the 23rd November, 1955; and

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(d) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (a) to (c) above could not be laid within the prescribed period.
[Placed in Library. See No. S-418/55].

- (2) (a) Report (1955) of the Tariff Commission on the continuance of protection to the Automobile Sparking Plug Industry;
- (b) Ministry of Commerce and Industry Resolution No. 21 (5)TB/55 dated the 30th November, 1955; and
- (c) Ministry of Commerce and Industry Notification No. 21 (5)TB/55 dated the 30th November, 1955.
[Placed in Library. See No. S-419/55].
- (3) (a) Report (1955) of the Tariff Commission on the continuance of protection to the Steel Baling Hoops Industry;
- (b) Ministry of Commerce and Industry Resolution No. 17 (2)TB/55 dated the 30th November, 1955; and
- (c) Ministry of Commerce and Industry Notification No. 17 (2)TB/55 dated the 30th November, 1955.
[Placed in Library. See No. S-420/55].
- (4) (a) Report (1955) of the Tariff Commission on the continuance of protection to the

[Shri T. T. Krishnamachari]

Motor Vehicle Battery Industry; and

- (b) Ministry of Commerce and Industry Resolution No. 5 (1)TB/55, dated the 30th November, 1955. [Placed in Library. See No. S-421|55].
- (5) (a) Report (1955) of the Tariff Commission on the continuance of protection to the Alloy Tool and Special Steels Industry; and
- (b) Ministry of Commerce and Industry Resolution No. 17 (4)TB/55 dated the 30th November, 1955. [Placed in Library. See No. S-422|55].
- (6) (a) Report (1955) of the Tariff Commission on the continuance of protection to the Coated Abrasives Industry; and
- (b) Ministry of Commerce and Industry Resolution No. 1 (1)TB/55 dated the 30th November, 1955. [Placed in Library. See No. S-423|55].
- (7) (a) Report (1955) of the Tariff Commission on the continuance of protection to the Aluminium Industry; and
- (b) Ministry of Commerce and Industry Resolution No. 3 (3) TB/55 dated the 30th November, 1955. [Placed in Library. See No. S-424|55].

THIRD ANNUAL REPORT OF THE SINDRI FERTILIZERS AND CHEMICALS LTD.

The Minister of Production (Shri K. C. Beddy): I beg to lay on the Table a copy of the Third Annual

Report of the Sindri Fertilizers and Chemicals Limited for 1954-55. [Placed in Library. See No. S-425|55].

REPORT OF INDIAN GOVERNMENT DELEGATION TO 38TH SESSION OF INTERNATIONAL LABOUR CONFERENCE

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the Report of the Indian Government Delegation to the Thirty-eighth session of the International Labour Conference held at Geneva in June, 1955. [Placed in Library. See No. S-426|55].

Shri T. B. Vittal Rao (Khammam): The Delegation was sent in the month of June. The Delegation returned some time in July. May I know why there has been a delay of six months in placing this on the Table of the House. According to the rules of the International Labour Organisation, these reports have to be laid on the Table of the respective Parliaments as soon as possible.

Shri Abid Ali: The Delegation returned in the month of July. The report had to be printed and as soon as printed copies were available, we are placing on the Table of the House.

PREVENTION OF CORRUPTION (AMENDMENT) BILL

Shri U. C. Patnaik (Ghumsur): I beg to lay on the Table a copy of Paper No. IV containing opinions on the Prevention of Corruption (Amendment) Bill, which was circulated for the purpose of eliciting public opinion thereon by the 31st July, 1955.

INSURANCE AMENDMENT BILL

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to move for leave to introduce a Bill further to amend the Insurance Act, 1938.